

[Placed in Library. See No. LT-3663/64];

(ii) to lay on the Table a copy each of the following papers:—

(1) (a) Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619 of the Companies Act, 1956.

(b) Review by the Government on the working of above Company. [Placed in Library, see No. LT-3788/65].

(2) Report of Indan Productivity Team on Standardization and Variety Reduction in Factories in USA and Japan. [Placed in Library, see No. LT-3789/65.]

TEA BOARD EMPLOYEES (CONDUCT) (SECOND AMENDMENT) RULES, COTTON CONTROL (AMENDMENT) ORDER, AND CERTIFIED ACCOUNTS OF COIR BOARD AND AUDITED REPORT THEREON

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): I beg to lay on the Table a copy each of the following papers:—

(i) The Tea Board Employees (Conduct) (Second Amendment) Rules, 1964, published in Notification No. GSR. 1798 dated the 19th December, 1964, under sub-section (3) of section 49 of the Tea Act, 1953. [Placed in Library, see No. LT-3790/65.]

(ii) The Cotton Control (Amendment) Order, 1964, published in Notification No. S.O. 4374, dated the 23rd December, 1964, under sub-section (6)

of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-3791/65.]

(iii) Certified Accounts of the Coir Board, Ernakulam, for the year 1963-64 and Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953. [Placed in Library, see No. LT-3782/65.]

REPORT OF SALT DEPARTMENT MEMORANDUM AND ARTICLES OF ASSOCIATION OF CEMENT CORPORATION OF INDIA LTD.

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): I beg to lay on the Table a copy each of the following papers:—

(i) Report of the Salt Department for the year 1963-64 [Placed in Library, see No. LT-3793/65.]

(ii) Memorandum and Articles of Association of the Cement Corporation of India Limited. [Placed in Library, see No. LT-3794/65.]

AGREEMENTS FOR ESTABLISHING INTERIM ARRANGEMENTS FOR A GLOBAL COMMERCIAL COMMUNICATIONS SATELLITE SYSTEM

The Deputy Minister in the Department of Communications, (Shri Bhagavati): I beg to lay on the Table a copy each of the Agreement and the Special Agreement between the Governments of India, the United States of America, the United Kingdom, etc., for establishing interim arrangements for a Global Commercial Communications Satellite System. [Placed in Library, see No. LT-3795/65.]

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification. The item on the Order Paper, as read out by the hon. Deputy Minister

[Shri Hari Vishnu Kamath]

shows that there was an agreement and also a special agreement. I do not know whether both the agreement and the special agreement have been with the USA and the UK. What is more important is that it is rather unseemly to use the word 'etc.' We do not know what this term 'etc.' stands for. What does the phrase 'between the Governments of India, the United States of America, the United Kingdom, etc.' mean? Which are the other countries? That must be made clear. What is the meaning of the word 'etc.'?

Shri Bhagavati: The United States of America has taken the initiative in this matter and an international agreement was signed by the USA, UK and some other countries.

Shri Hari Vishnu Kamath: Why not state the names of the 'some other' countries?

Mr. Speaker: The Paper is laid on the Table. All the information about the papers cannot be given. It has been laid on the Table so that Members might peruse them.

Shri Hari Vishnu Kamath: You must come to the rescue of the House. We do not want to know the contents. But here they mention only two countries by name and then say "etc.".

Mr. Speaker: That information is also contained in the paper.

Shri Hari Vishnu Kamath: When he can mention the names of two countries, why not the names of all the other countries?

Shri Bhagavati: I can give the names of the other countries.

Shri Hari Vishnu Kamath: Yes, mention the names of the countries. Do not say 'etc.' It jars on the ear.

12.21 hrs.

PUBLIC ACCOUNTS COMMITTEE

THIRTY-FIRST REPORT

Shri Morarka (Jhunjhunu): I beg to present the Thirty-first Report of the Public Accounts Committee (1964-65) on Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), 1962-63.

12.21½ hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 22nd February, 1965, will consist of:

- (1) Further discussion on the President's Address.
- (2) Discussion and voting on the Supplementary Demands for Grants (General) for 1964-65.
- (3) Consideration and passing of:
 - The Armed Forces (Special Powers) Continuance Bill, 1965.
 - The Income-tax (Amendment) Bill, 1965.
- (4) General Discussion on the Railway Budget for 1965-66 from Friday, the 26th February.

As members are already aware, the General Budget for 1965-66 will be presented on Saturday, the 27th February, 1965 at 5 P.M.

Shri S. M. Banerjee (Kanpur): I have two suggestions to make.

You might remember that last session also, some of us had tabled a motion demanding a discussion on the Opinion of the Supreme Court. We were told that the Presiding Officers were meeting and Government would